## Annexure – 3 Name of the corporate debtor: Tushar Realhome LLP Date of commencement of CIRP 27/02/2023 List of creditors as on: 21/04/2023

## List of Secured Financial Creditors (other than Financial Creditors belonging to any Class of Creditors)

| 2   | _                                      | Details    | of claim              | THE CANADA SERVICE SER | Details           | of claim ad               | mitted |       |            | Δm   | A mon      | A mo | A mount    | (Amount in Ks.)                              |
|-----|--|------------|-----------------------|--|-------------------|---------------------------|--------|-------|------------|------|------------|------|------------|--|
| Z : | of cre-                                | rec        | receive               |  | Details           | Details of claim admitted | писеа  |       |            | oun  | Amou       | Amo  | of claim   | Kemarks                                      |
|     |  |            | d                     |  |                   |                           |        |       |            | tof  | any        | ಲ್ಲೆ | under      | 2  |
|     |  | Dateof     | Amou nt               | Amount   | Natu              | Amount                    | Amo    | Whet  | %          | cont | mutual     | clai | verifica-  |  |
|     |  | receipt    | claimed               | of claim   | reof              | covered                   | unt    | her   | voting     | 7    | dues,      | m    | tion       |  |
|     |  |            |                       | admitte  | claim             | by secur                  | cover  | relat | share in   | nge  | that       | not  |            | 7,000  |
|     |  |            |                       | d  |                   | -ity                      | ed by  | ed    | CoC        | nt   | may be     | admi |            |  |
|     |  |            |                       | ,  |                   | interest                  | guar   | party |            | clai | set-off    | tted |            |  |
|     |  |            |                       |  |                   |                           | antee  | ?     |            | В    |            |      |            |  |
| _   | Bhala<br>Finance                       | 14.03.2023 | 53543499              | 53543499   | Term<br>loan dues | 50000000                  | Z.     | ZI.   | 20.93%     | 至    | Z          | Z.   | . N        | One of the promoter of the CD has raised     |
|     | Pvt. Ltd.                              |            |                       |  |                   |                           |        |       |            |      | Carlotte a |      |            | objections regarding calculations of claim   |
|     | ************************************** |            |                       |  |                   |                           |        |       |            |      |            |      |            | amount submitted by                          |
|     |  |            |                       |  |                   |                           |        |       |            |      |            |      |            | dated 20.04.2023 which                       |
|     |  |            |                       |  |                   |                           |        |       |            |      |            |      |            | will be examined after                       |
|     |  |            |                       |  |                   |                           |        |       |            |      |            |      |            | obtaining specific details from him.         |
| 2   | Home                                   | 14.03.2023 | 4.03.2023  1437755321 | Z  | Term<br>loan dues | 1275000000                | Z      | Zi.   | Z <u>i</u> | Z    | <b>N</b>   | Z    | 1437755321 | Claim has been lodged for the entire dues of |
|     | Finance                                |            |                       |  |                   |                           |        |       |            |      |            |      |            | loan utilized for the                        |
|     | רות                                    |            |                       | 40.4   |                   |                           |        |       |            |      |            |      |            | purpose of two separate                      |
|     |  |            |                       |  |                   |                           |        |       |            |      |            |      |            | incl.CD.                                     |
|     |  |            |                       |  |                   |                           |        |       |            |      |            |      |            | As per legal opinion,                        |
|     |  |            |                       |  |                   |                           |        |       |            |      | 7.         |      |            | claim to the extent of                       |
|     |  |            |                       |  |                   |                           |        |       |            |      |            |      |            | loan disbursed to the                        |
|     |  |            |                       |  |                   |                           |        |       |            |      |            |      |            | CD only can be                               |
|     |  |            |                       |  |                   |                           |        |       |            |      |            |      |            | admitted but the FC not                      |
|     |  |            |                       |  |                   |                           |        |       |            |      |            |      |            | yet provided the same                        |
|     |  |            |                       |  |                   |                           |        |       |            |      |            |      |            | details so far.                              |
|     |  |            |                       |  |                   |                           |        |       |            |      |            |      |            | Now as per orders of                         |
|     |  |            |                       |  |                   |                           |        |       |            |      |            |      |            | Hon'ble NCLT the                             |
|     |  |            |                       |  |                   |                           |        |       |            |      |            |      |            | claim is being collated                      |

Babu Lal Gurjar
Insolvency Professional
IBBI/IPA-003/IP-N00297/2020-2021/13260

| 321 Nil                  | 1437755321 Nil | Zi. | Z. | Z | 20.93% | Z | Zi | 1325000000 | Z | 53543499 | 1491298820 53543499 Nii | TOTAL |  |
|--------------------------|----------------|-----|----|---|--------|---|----|------------|---|----------|-------------------------|-------|--|
| as per records of CD.    |                |     |    |   |        |   |    |            |   |          |                         |       |  |
| available with IRP and   |                |     |    |   |        |   |    |            |   |          |                         |       |  |
| the information          |                |     |    |   |        |   |    |            |   |          |                         |       |  |
| and to be decided as per |                |     |    |   |        |   |    |            |   |          |                         |       |  |

Note:

- basis of available record with IRP and the available records of CD as per directions of Hon'ble NCLT. amount to be accepted by the IRP and hence opined to put in the head of 'Under Verification.' Claim is now being collated and finalized on the providing the dues as per actual amount disbursed by it in the favour of the Corporate Debtor, therefore, there is ambiguity regarding the In case of claim of IIFL Home Finance Ltd., the counsel of IRP referring the decisions of Hon'ble NCLAT in the matters of 'Capri Global Capital Ltd. Vs. Value Infracon India Pvt. Ltd.' and 'Bimalesh Bhardwaj & Ors. Vs. Value Infratech India Pvt. Ltd. & Ors observed that since HFL is not
- 2 availability of records / books of the corporate Debtor. The CoC may undergo change subject to the verification and collation of claims which is All claims have been provisionally admitted on the basis of submitted proof by claimants and claims shall be further verified on the basis of
- çu warranting such revision. The CoC may undergo change subject to the verification and collation of claims which is continuing. of required proofs from claimant/ other sources; as soon as may be practicable and when IRP / RP comes across additional information Status of column with respect to "amount of claim under verification" may change after books of corporate debtor are made available /receipt
- comes across additional information warranting such revision. revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the As per Regulation 14 of IBBI (CIRP) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other
- Ų, clarification which may be received subsequently and which warrant such revision/substantiation/modification. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence /
- Information / evidence / clarification may also be pending from Creditor/Management/Employees for the claims under further verification.

Babu Lal Gurjar

Interim Resolution Professional

Tushar Realhome LLP

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